

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.202
IB-741(ND)/2021

IN THE MATTER OF:

M/s. Hiveloop Capital Pvt Ltd

.... APPLICANT/PETITIONER

Vs.

M/s. Radiant Castings Pvtg Ltd.

....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 20.12.2021

CORAM:

SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Avishek Ghua, Advocate.

For the Respondent :

ORDER

Counsel for the Financial Creditor is present. Counsel has taken us through the present petition, it is seen that the petition has been served on the Corporate Debtor only by email and no affidavit in terms of Section 65B of the Indian Evidence Act in support thereof has been filed. He is directed to do the needful within one week and ensure that the same is available on the e-portal of the Tribunal before the next date of hearing.

Let the matter on **10th January, 2022.**



(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)